

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21813 of 2014

[Arising out of Order-in-Appeal No. 115/2014-ST, TVM-EXCUS-000-APP-094-13-14 dated 24/02/2014 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN (Appeals)]

M/s Suni Color Spot

Thayyli Building, Mitchel Junction,
Mavelikkara Po
ALAPUZHA - 690101
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Cochin-
CCE**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

Appearance:

None

For the Appellant

Mr. M.K.Davindran, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20288 / 2020

Date of Hearing: 10/03/2020

Date of Decision: 10/03/2020

Per : AS PER BENCH

It is seen from the record that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In

view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court on **10/03/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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